BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

NEW DELHI

O.A. No. 1184/2024/PB

News item titled "Bihar rampant illegal sand mining threatens Gangetic River Dolphins in Ganga Tributaries" appearing in the news clip dated 02.09.2024.

SUB: Counter Affidavit Respondent No. 02

(Bihar State Pollution Control Board)

INDEX

Sl. No.	Particular		Page No.
1.	Counter Affidavit on behalf of Respondent no.-02.		1-4
2.	Annexure-A	A copy of letter no. 524, dated 22.05.2025; Letter no. 904, dated 24.07.2025 and Letter No. 1300, dated 20.08.2025.	5-16

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 1184 OF 2024

IN THE MATTER OF

News Item titled "Bihar Rampant Illegal Sand Mining Threatens Gangetic River Dolphins in Ganga Tributaries" appearing in the News Click dated 02.09.2024.

COUNTER AFFIDAVIT ON BEHALF OF BIHAR STATE POLLUTION CONTROL BOARD/RESPONDENT NO. 2.

I, Ashish Kumar Gupta, aged about 59 years, Son of Late S.P. Gupta, resident of Kankarbagh, P.S. Patrakar Nagar, Town & District- Patna, do hereby solemnly affirm and state as follows:

1. That I am presently posted as Member Secretary in Bihar State Pollution Control Board, Patna. I am competent to file the present counter affidavit. I am aware of the facts of the present case on the basis of the official records maintained at Bihar State Pollution Control Board, Patna, that I believe to be true.

2. That in the instant matter the Hon'ble Tribunal is considering the issue of adverse effect of rampant illegal sand mining on Gangetic Dolphins and river eco-systems in Bihar.

3. That to impose Environmental Compensation as per the formula laid down by the Hon'ble Tribunal in O.A. No. 360 of 2015, certain details are required to calculate the environmental compensation. The details sought were as follows: -

   i. Type of vehicles seized;
   ii. Registration number of vehicles;
   iii. Name of owner of vehicle and complete address;
   iv. Quantity of sand seized in Cft;
   v. F.I.R. No.;
   vi. Certified copy of the charge-sheet.

4. That the answering respondent has vide its letter No. 524, dated 22.05.2025; Letter no. 905, dated 24.07.2025 and Letter No. 1300, dated 20.08.2025 has requested the concerned District Mining Officer to provide the aforesaid details in order to levy and impose environmental compensation.

A copy of the letter no. 524, dated 22.05.2025; Letter No. 905, dated 24.07.2025 and Letter No. 1300,

NOTARY A.K. LAL Dist. PATNA Reg No.-18833 Exp.dt.-29.05.2027 GOVT OF BIHAR

dated 20.08.2025 are annexed and marked as Annexure-A.

5. That the State Board has until now not received any reply from the District Mining Officer and as such Environmental Compensation has not been assessed for the illegal sand mining.

6. That in the order dated 26.02.2021 passed in O.A. No. 360 of 2015 the Hon'ble NGT has directed to impose environmental compensation on Approach-2, i.e., Computing a Simplified NPV for ecological damages and for computing the environmental compensation the quantity of illegally mined sand is required to compute the *Net Present Value* (*NPV*). Therefore, in absence of details of the illegal sand mined or seizure made by the police officials the relevant data for assessment of Environmental Compensation as per the formula was not available and therefore Environmental Compensation could not be computed.

7. That I have read the contents of the affidavit and have understood the same.

Ashish Kumar Gupta
DEPONENT

NOTARY
A. K. LAL
Distt. PATNA
Reg No.:18835
Exp.dt.-29.05.2027
GOVT OF BIHAR

VERIFICATION

Verified at Patna on 21 rd day of August, 2025, that the averments made in the present affidavit are true and correct to the best of my knowledge and information derived from records of the matter and Annexures are true copy of the original, no part of it is false and nothing material has been concealed therefrom.

Identify the Deponent signature/LTI who has signed in my presence

DEPONENT

NOTARY A. K. LAL Distt PATNA Reg No-18835 Exp.dt-19.05.2027 GOVT OF BIHAR

Annexure-A

द्वितीय स्मार पत्र

ई–मेल

बिहार राज्य प्रदूषण नियंत्रण पर्षद्

परिवेश भवन, एन.एस.बी.–2, पाटलिपुत्र औद्योगिक क्षेत्र,
पो0– सदाकत आश्रम, पाटलिपुत्र, पटना–800010
ई–मेल– msbspcb-bih@gov.in बेवसाईट– http://bspcb.bihar.gov.in

पत्रांकः   पटना, दिनांकः

प्रेषक,

नीरज नारायण, भा.व.से.
सदस्य–सचिव।

Most Urgent
Hon'ble NGT
Matter

सेवा में,

जिला खनन पदाधिकारी,
बक्सर/पटना/वैशाली/समस्तीपुर/बेगुसराय/
लखीसराय/मुंगेर/खगड़िया/भागलपुर एवं कटिहार।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के द्वारा O.A. No. 1184/2024 में पारित आदेश दिनांक 24.04.2025 के आलोक में अवैध बालू खनन/परिवहन से संबंधित दर्ज प्राथमिकी के विवरण के संबंध में।

प्रसंगः अवैध बालू खनन से गंगा और उसकी सहायक नदियों में Dolphin को खतरा का मामला तथा पर्षद् 524 दिनांक 22.05.2025 एवं 905 दिनांक 24.07.2025.

महाशय्

उपर्युक्त प्रसंगाधीन विषयक के संदर्भ में पूनः स्मारित करना है कि मांगी गई सूचना पर्षद् को अप्राप्त है। विषयांकित मामला अवैध बालू खनन से गंगा और उसकी सहायक नदियों में डॉल्फिन के जीवन पर गंभीर प्रभाव पड़ने से संबंधित है।

विषयांकित मामले में खान एवं भूतत्व विभाग, बिहार सरकार की ओर से प्रतिशपथ–पत्र दायर किया गया, जिसमें अवैध बालू खनन/परिवहन पर किये गई कार्रवाई का विवरण एवं दर्ज प्राथमिकी का ब्योरा दिया गया।

माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा पारित आदेश दिनांक 24.04.2025 के अनुपालनार्थ पर्षद् द्वारा उल्लंघनकर्त्ताओं को पर्यावरणीय क्षतिपूर्ति लगाने हेतु निम्नलिखित सूचना यथाशीघ्र उपलब्ध कराया जायः–

1. अवैध बालू खनन करने वाले व्यक्ति का नाम एवं पता;
2. जप्त बालू की मात्रा Cft में;

3. पुलिस थाना में दर्ज प्राथमिकी का विवरण;
4. न्यायालय में दायर Chargesheet की अभिप्रमाणित प्रति;
5. जप्त वाहन का प्रकार, उसकी पंजीकरण संख्या एवं वाहन के मालिक का नाम एवं पता।

अतः आपसे अनुरोध है कि अपने जिले से संबंधित अवैध बालू खनन में संलिप्त उल्लंघनकर्ताओं के संबंध मांगी गई वांछित सूचना यथाशीघ्र उपलब्ध कराया जाय ताकि माननीय अधिकरण के आदेश के अनुपालन में दोषी लोगों पर पर्यावरणीय मुआवजा लगाकर इस आशय का Action Taken Report प्रतिशपथ–पत्र के माध्यम से दायर किया जा सके।

प्रासंगिक मामला को माननीय अधिकरण के समक्ष विचार करने हेतु **दिनांक– 29.08.2025** को सूचीबद्ध किया गया है।

कृपया इसे सर्वो प्राथमिकता देगें।

विश्वासभाजन

ह0/–
(नीरज नारायण)
सदस्य–सचिव।

1300 20.8.25

प्रतिलिपिः निदेशक, खनन एवं भूतत्व विभाग, बिहार सरकार को प्रासंगिक मामले में आवश्यक कार्रवाई हेतु प्रेषित।

19/8/25
(नीरज नारायण)
सदस्य–सचिव।

REGISTERED
BIHAR STATE POLLUTION CONTROL BOARD
Parivesh Bhawan
Phone-0612-2261250/2262265, Fax-0612-2261050
E-mail: msbspcb-bih@gov.in, Website http://bspcb.bihar.gov.in

Ref. No.:- Patna, dated:-

From

Neeraj Narayan, IAS
Member-Secretary.

To

District Mining Officer, Buxar/Patna/Vaishali/Samastipur/
Begusarai/Lakhisarai/Munger/Khagaria/Bhagalpur and Katihar.

Subject: Regarding details of FIR registered related to illegal sand mining/transportation in the light of order dated 24.04.2025 passed by Hon'ble National Green Tribunal, New Delhi in O.A. No. 1184/2024.

Sir,

In the context of the above mentioned matter, it is recalled again that the information sought is not available to the Board. The matter in question is related to the serious impact on the life of dolphins in the Ganga and its tributaries due to illegal sand mining.

In the subject case, a counter affidavit was filed by the Mines and Geology Department, Government of Bihar, giving details of the action taken against illegal sand mining/transportation and the details of the FIR registered.

In compliance with the order dated 24.04.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, Delhi, the following information should be made available by the Board as early as possible for imposing environmental compensation on the violators:-

1. Name and address of the person doing illegal sand mining;
2. Quantity of sand seized in cft;
3. Details of the FIR lodged in the police station;
4. Attested copy of the chargesheet filed in the court;
5. Type of the seized vehicle, its registration number and the name and address of the owner of the vehicle.

Therefore, you are requested to provide the desired information regarding the violators involved in illegal sand mining in your district as soon as possible so that in

compliance with the order of the Hon'ble Tribunal, environmental compensation can be imposed on the guilty people and an Action Taken Report to this effect can be filed through affidavit.

The relevant matter is listed for consideration before the Hon'ble Tribunal on date- 29.08.2025.

Sd/-

(Neeraj Narayan)
Member-Secretary.

Memo no.- Patna, dated:

Copy to: Director, Mining & Geology Department, Government of Bihar for necessary action in the relevant matter.

(Neeraj Narayan)
Member-Secretary.

(28)

स्मार पत्र

ई–मेल/निबंधित

बिहार राज्य प्रदूषण नियंत्रण पर्षद्

परिवेश भवन, एन.एस.बी.–2, पाटलिपुत्र औद्योगिक क्षेत्र,
पो0– सदाकत आश्रम, पाटलिपुत्र, पटना–800010
ई–मेल– msbspcb-bih@gov.in बेवसाईट– http://bspcb.bihar.gov.in

पत्रांकः 905 पटना, दिनांकः 24.7.25

प्रेषक,

नीरज नारायण, भा.व.से.
सदस्य–सचिव।

Most Urgent Hon'ble NGT Matter

सेवा में,

जिला खनन पदाधिकारी,
बक्सर/पटना/वैशाली/समस्तीपुर/बेगुसराय/
लखीसराय/मुंगेर/खगड़िया/भागलपुर एवं कटिहार।

विषयः मानानीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के द्वारा O.A. No. 1184/2024 में पारित आदेश दिनांक 24.04.2025 के आलोक में अवैध बालू खनन/परिवहन से संबंधित दर्ज प्राथमिकी के विवरण के संबंध में।

प्रसंगः अवैध बालू खनन से गंगा और उसकी सहायक नदियों में Dolphin को खतरा का मामला एवं पर्षद 524 दिनांक 22.05.2025.

महाशय्,

उपर्युक्त प्रसंगाधीन विषयक के संदर्भ में स्मारित करना है कि मांगी गई सूचना पर्षद् को अप्राप्त है। विषयांकित मामला अवैध बालू खनन से गंगा और उसकी सहायक नदियों में डॉल्फिन के जीवन पर गंभीर प्रभाव पड़ने से संबंधित है।

विषयांकित मामले में खान एवं भूतत्व विभाग, बिहार सरकार की ओर से प्रतिशपथ–पत्र दायर किया गया, जिसमें अवैध बालू खनन/परिवहन पर किये गई कार्रवाई का विवरण एवं दर्ज प्राथमिकी का ब्योरा दिया गया।

माननीय राष्ट्रीय हरित अधिकरण, प्रधान बेंच, दिल्ली के द्वारा पारित आदेश दिनांक 24.04.2025 के अनुपालनार्थ पर्षद् द्वारा उल्लंघनकर्त्ताओं को पर्यावरणीय क्षतिपूर्ति लगाने हेतु निम्नलिखित सूचना यथाशीघ्र उपलब्ध कराया जायः–

1. अवैध बालू खनन करने वाले व्यक्ति का नाम एवं पता;
2. जप्त बालू की मात्रा Cft में;

3. पुलिस थाना में दर्ज प्राथमिकी का विवरण;
4. न्यायालय में दायर Chargesheet की अभिप्रमाणित प्रति;
5. जप्त वाहन का प्रकार, उसकी पंजीकरण संख्या एवं वाहन के मालिक का नाम एवं पता।

अतः आपसे अनुरोध है कि अपने जिले से संबंधित अवैध बालू खनन में संलिप्त उल्लंघनकर्ताओं के संबंध मांगी गई वांछित सूचना यथाशीघ्र उपलब्ध कराया जाय ताकि माननीय अधिकरण के आदेश के अनुपालन में दोषी लोगों पर पर्यावरणीय मुआवजा लगाकर इस आशय का Action Taken Report प्रतिशपथ–पत्र के माध्यम से दायर किया जा सके।

प्रासंगिक मामला को माननीय अधिकरण के समक्ष विचार करने हेतु **दिनांक– 29.08.2025** को सूचीबद्ध किया गया है।

कृपया इसे सर्वो प्राथमिकता देगें।

विश्वासभाजन

24/7/25

(नीरज नारायण)
सदस्य–सचिव।

प्रतिलिपिः निदेशक, खनन एवं भूतत्व विभाग, बिहार सरकार को प्रासंगिक मामले में आवश्यक कार्रवाई हेतु प्रेषित।

REGISTERED

BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan

Phone-0612-2261250/2262265, Fax-0612-2261050

E-mail: msbspcb-bih@gov.in, Website http://bspcb.bihar.gov.in

Ref. No.:- Patna, dated:-

From

Neeraj Narayan, IAS
Member-Secretary.

To

District Mining Officer, Buxar/Patna/Vaishali/Samastipur/
Begusarai/Lakhisarai/Munger/Khagaria/Bhagalpur and Katihar.

Sub: Regarding details of FIR registered related to illegal sand mining/transportation in the light of order dated 24.04.2025 passed by Hon'ble National Green Tribunal, New Delhi in O.A. No. 1184/2024.

Ref: Matter of threat to Dolphins in Ganga and its tributaries due to illegal sand mining and Resolution 524 dated 22.05.2025 and 905 dated 24.07.2025.

Sir

In the context of the above mentioned matter, it is recalled again that the information sought is not available to the Board. The matter in question is related to the serious impact on the life of dolphins in the Ganga and its tributaries due to illegal sand mining.

In the subject case, a counter affidavit was filed by the Mines and Geology Department, Government of Bihar, giving details of the action taken against illegal sand mining/transportation and the details of the FIR registered.

In compliance with the order dated 24.04.2025 passed by the Hon'ble National Green Tribunal, Principal Bench, Delhi, the following information is issued by the Board for imposing environmental compensation on the violators

To be made available as soon as possible: -

1. Name and address of the person doing illegal sand mining;

2. Quantity of sand seized in cft;

3. Details of FIR lodged in Police Station;

4. Attested copy of Chargesheet filed in court

5. Type of the seized vehicle, its registration number and the name and address of the owner of the vehicle.

Therefore, you are requested to provide the desired information regarding the violators involved in illegal sand mining in your district as soon as possible so that in compliance with the order of the Hon'ble Tribunal, environmental compensation can be imposed on the guilty people and an Action Taken Report to this effect can be filed through affidavit.

The relevant matter is listed for consideration before the Hon'ble Tribunal on 29.08.2025.

Please give it top priority.

Sd/-
(NeerajNarayan)
Member-Secretary.

Memo no.- Patna, dated:

Copy to: Director, Mining & Geology Department, Government of Bihar for necessary action in the relevant matter.

(NeerajNarayan)
Member-Secretary.

(26)

ई–मेल / निबंधित

बिहार राज्य प्रदूषण नियंत्रण पर्षद्

परिवेश भवन, एन.एस.बी.–2, पाटलिपुत्र औद्योगिक क्षेत्र,
पो0– सदाकत आश्रम, पाटलिपुत्र, पटना–800010
ई–मेल– msbspcb-bih@gov.in बेवसाईट– http://bspcb.bihar.gov.in

पत्रांकः 524 पटना, दिनांकः 22/5/25

प्रेषक,

नीरज नारायण, भा.व.से.
सदस्य–सचिव।

सेवा में,

जिला खनन पदाधिकारी,
बक्सर / पटना / वैशाली / समस्तीपुर / बेगुसराय /
लखीसराय / मुंगेर / खगड़िया / भागलपुर एवं कटिहार।

विषयः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली, द्वारा O.A. No. 1184/2024 में पारित आदेश दिनांक 24.04.2025 के आलोक में अवैध बालू खनन / परिवहन से संबंधित दर्ज प्राथमिकी के विवरण के संबंध में।

प्रसंगः माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा O.A. No. 1184/2024.

उपर्युक्त प्रसंगिक विषयक के संदर्भ में सूचित करना है कि विषयांकित वाद् बिहार राज्य में अवैध बालू खनन एवं गंगा डॉल्फिन पर उसके कुल प्रभाव से संबंधित है।

विषयांकित वाद् में दिनांक 23.04.2025 को खनन एवं भूतत्व विभाग, बिहार सरकार के ओर से एक प्रतिशपथ–पत्र दायर किया गया, जिसमें अवैध बालू खनन / परिवहन पर किये गई कार्रवाई का विवरण एवं दर्ज प्राथमिकी का ब्योरा दिया गया।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली, द्वारा खनन एवं भूतत्व विभाग, बिहार सरकार का संज्ञान लेते हुए पर्षद् को अवैध बालू खनन / परिवहन पर पर्यावरण क्षतिपूर्ति राशि लगने हेतु निर्देश दिया गया है।

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालनार्थ एवं पर्यावरण क्षतिपूर्ति राशि लगाने हेतु पर्षद् पर्षद् को संबंधित उल्लंघनकर्त्ताओं के संबंध में निम्न सूचना पर्षद् को यथाशीघ्र उपलब्ध कराया जाय, यथाः–

1. जप्त बालू की मात्रा Cft में;
2. अवैध बालू खनन करने वाले व्यक्ति का नाम एवं पता;
3. पुलिस थाना में दर्ज प्राथमिकी का विवरण;

4. न्यायालय में दायर Chargesheet की अभिप्रमाणित प्रति;
5. जप्त वाहन का प्रकार, उसकी पंजीकरण संख्या एवं वाहन के मालिक का नाम एवं पता;

अतः अवैध बालू उत्खनन से संबंधित उल्लंघनकर्ताओं के संबंध में मांगी गई सूचना उपलब्ध कराना चाहेंगे।

कृपया इसे सर्वो प्राथमिकता देगें।

विश्वासभाजन

20/5/25
(नीरज नारायण)
सदस्य–सचिव।

REGISTERED

BIHAR STATE POLLUTION CONTROL BOARD

Parivesh Bhawan

Phone-0612-2261250/2262265, Fax-0612-2261050

E-mail: msbspcb-bih@gov.in, Website http://bspcb.bihar.gov.in

Ref. No.:- Patna, dated:-

From

Neeraj Narayan, IAS
Member-Secretary.

To

District Mining Officer, Buxar/Patna/Vaishali/Samastipur/
Begusarai/Lakhisarai/Munger/Khagaria/Bhagalpur and Katihar.

Subject: Regarding details of FIR registered related to illegal sand mining/transportation in the light of order dated 24.04.2025 passed by Hon'ble National Green Tribunal, New Delhi in O.A. No. 1184/2024.

Ref.: O.A. before Hon'ble National Green Tribunal, New Delhi. No. 1184/2024.

With reference to the above incidental matter, it is to inform that the subject matter relates to illegal sand mining in the State of Bihar and its overall impact on Gangetic Dolphin.

In the subject case, an affidavit was filed on 23.04.2025 on behalf of the Mining and Geology Department, Government of Bihar, giving details of the action taken on illegal sand mining / transportation and the details of the FIR registered.

Taking cognizance of the matter of Mining and Geology Department, Government of Bihar, the Hon'ble National Green Tribunal, New Delhi, has directed the Board to impose environmental compensation amount on illegal sand mining / transportation.

In order to comply with the order passed by the Honorable National Green Tribunal, New Delhi and to levy environmental compensation amount, the following information regarding the concerned violators should be provided to the Council as soon as possible, namely:-

1. Quantity of sand seized in cft;
2. Name and address of the person doing illegal sand mining;

3. Details of the FIR lodged in the police station;
4. Attested copy of the chargesheet filed in the court;
5. Type of the seized vehicle, its registration number and the name and address of the owner of the vehicle;

Hence we would like to provide the information sought regarding the violators related to illegal sand mining.

Please give it top priority.

(Neeraj Narayan)
Member-Secretary.